

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:207
ANSWERED ON:03.12.2002
CURTAILING POWERS OF DELHI GOVERNMENT
GADDE RAMAMOCHAN;SUNDER LAL TWARI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government have recently, stripped the powers of the State Government of Delhi;
- (b) if so, the details of the powers curtailed alongwith the reasons and justification thereof;
- (c) whether protests have been made by various leaders of the State Government of Delhi in this regard;
- (d) if so, the reaction of the Union Government thereto;
- (e) the reasons for not holding consultations with the State Government in this regard;
- (f) the details of the plan submitted by the Government of Delhi for the administration of NCT and the decision of the Government thereon;
- (g) the reasons for delay in providing full statehood to Delhi; and
- (h) the time by which the status of full statehood is likely to be provided to Delhi?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) to (h): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (h) OF LOK SABHA STARRED QUESTION NO.207 TC ANSWERED ON 3RD DECEMBER 2002.

The Government have not issued any instructions which in any manner derogate from the powers which vest in the Legislative Assembly of the National Capital Territory of Delhi and its Council of Ministers under the Constitution. The protests made, over the instructions issued on the definition of the word 'Government' in relation to the National Capital Territory of Delhi and the amendments made to the rules relating to the transaction of business, were not based on facts.

In so far as the structural changes in the administration through grant of Statehood to the National Capital Territory of Delhi is concerned, the Government of NCT of Delhi were advised in April, 1999 to indicate its views on the subject. However, it was only very recently that the Government of NCT of Delhi forwarded the resolution by which the Delhi Legislative Assembly has resolved that the National Capital Territory of Delhi be granted Statehood by bringing about major institutional and structural reforms based on broad consensus. The Government of NCT of Delhi have further indicated that they plan to hold detailed discussions with the various citizen groups to concretize the proposal for grant of Statehood.